

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY SECOND DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA**

WRIT PETITION NO: 11792 OF 2025

Between:

Sri Sadanandam Jangirala, S/o. Mallaiah, aged about 55 years, H.No.15-2-115/4, Ramesh Nagar, Godavarikhani, Ramagundam, Peddapalli. Telangana.

...PETITIONER

AND

1. The Deputy Commissioner of Central Tax, Central Excise and Service Tax, Mancherial Division, ward No.1, Bypass Road, Mancherial - 504208.
2. The Superintendent of Central tax, Ramgundam Range, Mancherial Division, 19-03-45, Markandeya Colony, Godavarikhani, Ramagundam, Peddapalli - 505209.
3. The Commissioner of Central Tax and Central Excise, Medchal Commissionerate, Opp. Mehdi Function Hall, Lakdikapool, Hyderabad.
4. The Union of India, Rep.by its Secretary, New Delhi.
5. The Manager, State Bank of Hyderabad, Fertilizer corporation Town ship, Jangoan, Godavari Khnai.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order or direction more particularly one in the nature of writ of mandamus to declaring the Order-in-Original No. 61/2021-22ADJN-ST on 30/3/2022 imposing Service Tax of Rs. 5,47,580/- in terms of Section 73 along with interest thereon in terms of Section 75 of the Finance Act 1994 and also penalty of Rs. 5,47,580/- imposed U/s. 78 and penalty of Rs.10,000/- U/s. 77 and late fee/penalty of Rs.80,000/- U/s. 70 of the Finance Act 1994 and the attachment notice in Form GST-DRC-13 U/s.79(1)(c) of CGST Act 2017 on 21/10/2024 as illegal, arbitrary and contrary to law and also contrary to the principles of natural justice and set aside the same, consequently direct the 1st respondent not to collect any tax and penalty

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim direction to stay of collection of the disputed tax of Rs. 5, 47,580/- and penalty of RS. 5,47,580/- and interest pending disposal

Counsel for the Petitioner: Ms. A. SHRIDEVI

**Counsel for the Respondent Nos. 1to3: SRI DOMINIC FERNANDES
(senior standing counsel for CBIC)**

**Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR
DY. SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.5: SRI K. RAJESH REDDY

The Court made the following: ORDER

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA**

WRIT PETITION No.11792 of 2025

ORDER (Per the Hon'ble the Acting Chief Justice Sujoy Paul):

Ms. A. Shridevi, learned counsel for the petitioner; Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for respondent Nos.1 to 3 and Sri B. Mukherjee, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.4.

2. Learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition with liberty to the petitioner to file a properly constituted petition.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

//TRUE COPY//

SD/-K.AMMAJI
DEPUTY REGISTRAR
SECTION OFFICER

To,

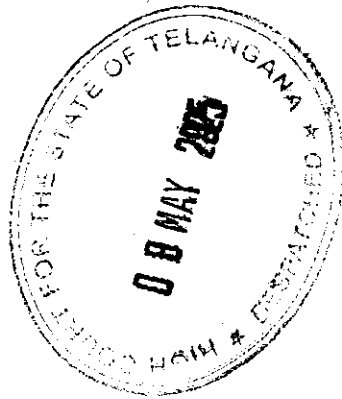
1. One CC to Ms. A. SHRIDEVI, Advocate [OPUC]
2. One CC to SRI. DOMINIC FERNANDES (senior standing counsel for CBIC) [OPUC]
3. One CC to SRI. K. RAJESH REDDY, Advocate [OPUC]
4. One CC to SRI. GADI PRAVEEN KUMAR, DY. SOLICITOR GENERAL OF INDIA[OPUC]
5. Two CD Copies

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HIGH COURT

DATED:22/04/2025



ORDER

WP.No.11792 of 2025

**DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS**

PA
29/4/25
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